

ITEM NO.74

IN COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.1598-1599/2015

(Arising out of impugned final judgment and order dated 07/05/2013 in CRLA No. 390/2007 and CRLA No. 632/2007 passed by the High Court Of Judicature at Allahabad)

RAM KUMAR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With office report)

Date : 04/10/2016 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. P. Venkatesan, Adv.
Mr. V. Ramasubramanian, Adv. (A.C.)

For Respondent(s) Ms. Pragati Neekhara, Adv.
Mr. Pawan Shree Aggarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the
petitioner, list after two weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master